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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.347/2004

Wednesday, this the 11th day of February, 2004

Hon'ble Shri Justice V.S.Agarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Shri Manjunath R. Chavan
IFS (Probationer)
Major
r/at Room No.E-5
New Hostel
Indira Gandhi National Forest Academy
Dehradun-248006

. ,Applicant

None for applicant

Versus

1. The Secretary
Ministry of Environment & Forests
Govt. of India
Parivaran Bhawan
CGO Complex
Lodhi Road, New Delhi-03

2. The Under Secretary
Ministry of Environment & Forests
Govt. of India
Parivaran Bhawan
CGO Complex
Lodhi Road, New Delhi-03

. ,Respondents

O R D E R (ORAL)

Justice V.S.Agarwal:

The applicant is a scheduled caste candidate. He contends that in the Indian Forest Service Examination, he scored third position on merits and, therefore, was not appointed in the reserved category.

2. Precisely the grievance raised is that he should have been accorded the Karnataka cadre while his junior person has been accorded the same, which is not legal.

3. In this regard, the applicant has already submitted a representation, copy of which is at Annexure

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(2)

(3)

A-7. However, the respondents have not taken any decision thereon.

4. At this stage, when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present petition.

5. It is directed that respondent No.1 would consider the representation referred to above and pass an appropriate speaking order preferably within six months from the receipt of a certified copy of the present order and communicate to the applicant.

6. OA is disposed of.

Naik
(S. K. Naik)

Member (A)

/sunil/

Aggarwal

(V. S. Aggarwal)
Chairman